

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/62(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31ST JANUARY, 2024, 10:30 A.M

IN THE MATTER OF	BANK DHOFAR SAOG VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Anjan Joseph, Adv.] For the Financial Creditor
Mr. Mohan Pullickal, Adv.]
Mr. U.S. Menon, Adv.]
Mr. Abhirup Chakraborty, Adv.]

Mr. Debargha Basu, Adv.] For the Corporate Debtor

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. Learned Counsel appearing on behalf of the Financial Creditor submits that both the parties are agreed to settle this matter and upon instructions learned Counsel for the Financial Creditor seeks to withdraw C.P. (IB)/62(KB)2022.
3. Settlement agreement entered into between the parties is taken on record.
4. In view of such, C.P. (IB)/62(KB)2022 is dismissed as withdrawn.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**